

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.112

C.P. (IB)/227(CH)2019

IN THE MATTER OF:

Stone World

...Petitioner-Operational Creditor

Vs.

Adarsh Super Construction Pvt. Ltd

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 29.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate
For the Respondent : Dr. Rajansh Thukral, Advocate

ORDER

It is stated by the learned counsel for the Petitioner-Operational Creditor that the rejoinder is yet to be filed. Let the same be filed within two days with a copy in advance to the counsel opposite failing which their right to file rejoinder will be struck-off on the next date of hearing. List the matter for arguments on 01.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)